

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.3287
TO BE ANSWERED ON 5TH AUGUST, 2016**

FAKE AYUSH PRACTITIONERS

3287. SHRI B. SENGUTTUVAN:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether number of fake practitioners of AYUSH medicine system including homoeopathy have been increased during the last three years;
- (b) if so, the details thereof, State/ UT-wise;
- (c) the action taken against such fake practitioners of AYUSH medicine system including homoeopathy, State/UT-wise; and
- (d) the mechanism put in place to check such fake practitioners?

**ANSWER
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (d): Health is a State subject. Accordingly, the details of fake AYUSH practitioners or action taken against them is not maintained by the Ministry of AYUSH, as such action against fake AYUSH Practitioners is the responsibility of the State/UT Governments. As per the provisions of Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathy Central Council (HCC) Act, 1973, only the details of the registered practitioners of Indian Systems of Medicine and Homoeopathy are maintained by the two statutory bodies under the Ministry, that is, Central Council of Indian Medicine (CCIM) and Central Council of Homoeopathy (CCH) respectively.

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